

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) Nos. 922-923 of 2019**

**IN THE MATTER OF:**

J.M. Financial Asset Reconstruction  
Company Ltd.

.... Appellant

Vs

Devendra P. Jain, Resolution Professional of  
Sandhya Prakash Limited & Anr.

.... Respondents

**Present:**

**For Appellant: Ms. Sonakshi, Advocate.**

**For Respondents:**

**O R D E R**

**23.09.2019** Ms. Sonakshi, learned Counsel appearing on behalf of the Appellant submits that she has been instructed by Ms. Anushree Kapadia, Advocate on record to intimate that subsequently, the order has been pronounced and this Appeal has become infructuous.

In view of the submission, we dispose of the Appeal having become infructuous.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A.I.S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)